

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2130
ANSWERED ON:09.03.2011
CASES REGISTERED UNDER CORRUPTION ACT
Bajwa Shri Partap Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases registered under the Prevention of Corruption Act during the last three years;
- (b) the number of cases which have been investigated resulting in charge-sheeting of those involved in corrupt practices;
- (c) whether there is any structural deficiencies in the anti-corruption regime; and
- (d) if so, the details thereof and the measures being taken to address the shortcomings and to provide more teeth to the anti-corruption regime?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a): As per information provided by CBI, 2276 cases were registered by CBI under the Prevention of Corruption Act, 1988 during three years i.e. 2008, 2009, 2010 and 2011 (upto 31.01.2011).
- (b): After completion of investigation, charge-sheets in 1924 cases have been filed by the CBI under the PC Act during the above period.
- (c) & (d): There is no such structural deficiencies in the anti-corruption regime. However, it is the endeavor of Central Government to increase the efficiency of the two premier anti-corruption agencies i.e. the CBI and the CVC. To improve the efficiency of the CBI, the Central Government has taken various measures which inter-alia include modernization, improvement in training, infrastructure, housing and improved conditions of work and employment of staff of the CBI.

The Central Government has created 284 posts in the CBI in the grades of Public Prosecutor, Inspector, Head Constable and Steno Clerks for Additional Special Courts; and 25 posts of various ranks have been created for Fake Indian Currency Note Cell of the CBI. In addition, 62 posts lying vacant in various grades in the CBI were also revived. The Recruitment Rules were relaxed allowing 77 vacancies at the level of Deputy Superintendent of Police in the CBI to be filled through promotional quota instead of deputation quota. Approval of new schemes for Contractual engagement of prosecutors and technical officer for a period up to 5 years has been accorded and a decision has been taken to set up 71 additional Special Courts exclusively for trial of CBI cases in various States. Orders for setting up of 54 additional courts have already been issued.

Steps taken by the Central Government to strengthen the Central Vigilance Commission inter-alia include :-

- # Giving statutory status to the Central Vigilance Commission;
- # Bringing the CBI under the supervision of the CVC;
- # IT enabling core CVC processes to enhance the efficiency of the Commission in handling complaints and processing of investigation reports;
- # Creation of 12 posts which includes six posts of Directors/Deputy Secretaries.